

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 30.07.2021

Notification

Sub: COVID-19 - Functioning of all the Subordinate Courts in the State – Modified instructions – Issued.

Ref: 1. High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 16.12.2020.
2. High Court's Notification in ROC No.394/SO/2020 dated 13.07.2021.

Considering the present unlock down situation, keeping in view of decrease in number of Corona Cases in different parts of the State and the views of the stake holders, the following directions are issued to all the Subordinate Courts and Tribunals in the State:

1. The High Court has decided to continue the present practice of virtual hearing of the cases in the Courts in Adilabad and Nizamabad Judicial districts till 08.08.2021 and thereafter from 09.08.2021 to 09.09.2021, they shall work as per Phase – I of the modified SOP dated 16.12.2020.
2. The High Court has further decided to continue the present practice of hearing of the cases as per Phase-I of modified SOP dated 16.12.2020 by the Courts at Hyderabad (Units of City Civil Court, Metropolitan Sessions Courts, CBI Courts, City Small Causes Courts and Tribunals), Ranga Reddy (Head Quarters L.B.Nagar, Malkajgiri, Kukatpally and Rajendranagar) and Warangal (Head Quarters) Judicial Districts shall continue till 09.09.2021.
3. The High Court has further decided that w.e.f., 02.08.2021, the Courts in Khammam Judicial District shall revert back to Phase – I instead of Phase-II of the modified SOP dated 16.12.2020 and shall continue to work as such till 09.09.2021.
4. The High Court has further decided that the present practice of hearing of cases as per Phase-II of the modified SOP dated 16.12.2020 shall continue till 09.09.2021 in the Courts at Karimnagar, Medak, Nalgonda, Mahabubnagar Judicial Districts and the Courts in the remaining parts of Ranga Reddy & Warangal Judicial Districts.
5. The Judicial Officers are directed to take up Final Hearing matters/the matters ripen for Disposal, either physically or virtually and shall make every effort for disposal of the cases and to reduce the mounting arrears. They shall adhere to the Office timings scrupulously.
6. During the course of physical hearing, learned Advocates/Parties-in-person should adhere to the COVID-19 protocols and accordingly, shall wear face mask/cover and keep physical distancing etc.
7. Only those learned Advocates/Parties-in-person shall be allowed to enter into the Court premises whose cases are listed and for that, they shall show the listing of the case(s), either on mobile or by other mode.

P.T.O.

8. The Learned Advocates/Parties-in-person who are vaccinated only will be permitted to enter into the Court premises and for that, they shall keep the vaccination certificate with them to be shown at the time of entry into the premises without any protest, otherwise, the Court may withdraw arrangement for physical hearing of the cases. Relaxation shall be given only to those persons whose vaccination cannot be done for medical reasons as per the advisory of the Central/State Government.
9. During the physical hearing of cases also, the learned Advocates/Parties-in-person are permitted to opt for virtual hearing with advance information to the Court.
10. All other instructions issued in High Court's Notification in ROC No.394/SO/2020 dated 13.07.2021 shall continue to be in force till further orders.

All the Unit Heads/Judicial Officers are hereby directed to follow the above instructions scrupulously and any deviation in this regard will be viewed seriously.


REGISTRAR GENERAL
30/07/21

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Unit Heads in the State {with a request to communicate the same to all the Judicial Officers in their Unit}.
- 4) All the Registrars, High Court for the State of Telangana (for information).
- 5) The Section Officers OP-Cell & WRC Section.